Supplementary Cause List-2 Sr. No.10

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

Bail App No. 80/2020 CrlM Nos. 453/2020 and 452/2020

Nisha Devi

....Petitioner /Applicant(s)

Through: Mr. Kabir Kotwal, Advocate (on video call from residence in Jammu)

V/s

Union Territory of J&K and others

....Respondent(s)

Through: Mr. Aseem Sawhney, AAG (on video call from residence in Jammu)

Coram: HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE

ORDER 10.06.2020

Learned counsel for the applicant submits that he does not want to press the present bail application. However, he seeks an appropriate direction to the trial court to expedite the trial at an earliest as only Investigating Officer is required to be examined.

Mr. Aseem Sawhney, learned AAG is not averse to the submission made by the learned counsel for the applicant.

In view of the above, this application is disposed of with a direction to the trial court to expedite the trial of the case as soon as possible.

The applicant(s) and the prosecution shall assist the trial court in completion of the trial and no unnecessary adjournments shall be granted to either of the parties.

Disposed of.

(RAJNESH OSWAL) JUDGE

Jammu 10.06.2020 (Rakesh)